



KARNATAKA LOKAYUKTA

No:UPLOK-2/DE/203/2016/ARE-14

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 01.12.2020.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Shri Y.N.Shivashankarappa, the then Head Master, Government Higher Primary School, K.Raghuttahally, Chintamani Taluk and (2)Smt.Shaukath Banu, Head Mistress, Govt. Composite High School, K.Raghuttahally, Chintamani Taluk, Chikkaballapur District - reg.

Ref:- 1) Government Order No. ED 831 PBS 2014 dated 15.06.2016.

2) Nomination order No. UPLOK-2/DE/203/2016 dated 29.06.2016 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 25.11.2020 of Additional Registrar of Enquiries-14, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 15.06.2016 initiated the disciplinary proceedings against (1) Shri Y.N.Shivashankarappa, the then Head Master, Government Higher Primary School, K.Raghuttahally, Chintamani Taluk and (2)Smt.Shaukath Banu, Head Mistress, Govt. Composite High School, K.Raghuttahally,

Chintamani Taluk, Chikkaballapur District, [hereinafter referred to as Delinquent Government Officials, for short as 'DGOs 1 and 2' respectively] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/203/2016 dated 29.06.2016 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently, by order No. Uplok-2/DE/2017 dated 4.7.2017, Additional Registrar of Enquiries-7 was re-nominated and finally, by order No. Uplok-1&2/DE/Transfers/2018 dated 6.8.2018, Additional Registrar of Enquiries-14, Karnataka Lokayukta, Bengaluru, was re-nominated as the Inquiry Officer to continue the said departmental inquiry against DGOs.

3. The DGOs 1 and 2- Shri Y.N.Shivashankarappa, the then Head Master, Government Higher Primary School, K.Raghuttahally,

Chintamani Taluk and Smt.Shaukath Banu, Head Mistress, Govt. Composite High School, K.Raghuttahally, Chintamani Taluk, Chikkaballapur District, were tried for the following charges :-

“ While you DGO No.1 Sri Y.N.Shivashankarappa and you DGO No.2 Smt.Shaukath Banu were working as Head Master and Head Mistress of Government Higher Primary School, K.Raghuttahally Village, Chintamani Taluk, Chikkaballapura District, two rooms were constructed in the school under SSA and NPEGEL Scheme, but the construction work was found substandard and you were responsible for supervising the said work and had made payments towards construction without ensuring quality of construction and therefore, you DGOs 1 and 2 have failed to perform your official duty properly and did not maintain absolute integrity and devotion to duties and committed an act which is unbecoming of a Government Servants and therefore you DGOs 1 and 2 are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS(Conduct) Rules 1966. Hence, this charge.”

4. The Inquiry Officer (Additional Registrar of Enquiries- 14) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO.1 Shri Y.N.Shivashankarappa, the then Head Master, Government Higher Primary School, K.Raghuttahally, Chintamani Taluk is 'proved'.

5. Further, the Inquiry Officer (Additional Registrar of Enquiries- 14) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO.2 Smt.Shaukath Banu, Head Mistress, Govt. Composite High School,

K.Raghuttahally, Chintamani Taluk, Chikkaballapur District, is 'not proved'.

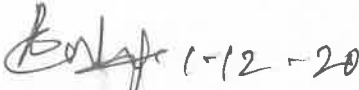
6. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and exonerate DGO-2 Smt.Shaukath Banu, of the charges leveled against her.

7. As per the First Oral Statement of DGO-1 furnished by the Enquiry Officer, DGO-1 Sri Y.N.Shivashankarappa is due for retirement on 30-06-2021.

8. Having regard to the nature of charge '*proved*' against the DGO-1 - Y.N.Shivashankarappa, and having regard to the time required for issuance of show-cause-notice and consideration of reply and passing of final orders thereon, it is hereby recommended to the Government to impose penalty of 'withholding 10% of pension payable to DGO Shri Y.N.Shivashankarappa, for a period of five(5) years.'

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

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## KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/203/2016/ARE-14

Multi Storied Building,  
Dr. B.R.Ambedkar Road,  
Bangalore-560 001,  
Dated: 25/11/2020.

### ENQUIRY REPORT

**Present :** Smt. **K.Bhagya**, Additional  
Registrar of Enquiries-14  
Karnataka Lokayukta  
Bangalore.

**Sub:** Departmental Enquiry against **1) Sri Y.N.Shivashankarappa**, the then Head Master, Government Higher Primary School, K.Raguttahalli, Chintamani Taluk, Presently working as Head Master, Government Higher Primary School, Pasapalodu, Gudibande Taluk, Chikkaballapur District and **2) Smt. Shaukath Banu**, Head Mistress, Government Composite High School, K.Raguttahalli, Chintamani Taluk, presently working at Government High School, Hirekatiganahalli, Chikkaballapur District – Reg.

- Ref:**
1. Report u/s 12(3) of the K.L Act, 1984 in COMPT/UPLOK/BD/793/2007/DRE-1 dated 21/10/2013.
  2. Government Order No. ಇಡಿ 831 ಪಿಬಿಎಸ್ 2014, Bengaluru dated 15/06/2016.
  3. Nomination Order No:UPLOK-2/DE/203/2016, dated 29/06/2016 of Hon'ble Upalokayukta, Bangalore.
  4. Order No.UPLOK-2/DE/2017 Bangalore, Dated: 4.7.2017 file transferred from ARE-1 to ARE-7.
  5. Order No.UPLOK-1 & 2/DE/transfers/2018, Bengaluru, Dated: 06/08/2018 file transferred from ARE-7 to ARE-14.



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The complainant by name **Sri. G. Munivenkatappa** S/o Subbarayappa, Keraguttahalli, Chintamani Taluk, Chikkaballapur District has filed the complaint against **1) Sri. N.V Krishnappa**, S.D.M.C, President **2) Promoted Head Master**, Government Higher Primary School, K.Raguttahally, Chintamani Taluk **3) Sri. M Ramakrishna Reddy**, Field Engineer, Sarva Shikshana Abhiyana, Chintamani alleging misconduct and dereliction of duty.

2. After lodging this complaint to this institution, Sri. B Nanjappa, Assistant Executive Engineer **and** Executive Engineer, TAC, Karnataka Lokayukta, Bengaluru had been directed to investigate into the matter and to report the same. The I.O. inspected the spot on 08/08/2008 and submitted his report to this institution. In his report, he has recommended that **Sri. Y.N Shivashankarappa**, the then Head Master, Government Higher Primary School, K.Raguttahally, Chintamani Taluk, presently working as Head Master, Government Higher Primary School, Pasapalodu, Gudibande Taluk, Chikkaballapur District **and Smt. Shoukath Banu**, Head Mistress, Govt. Composite High School, K.Raguttahally, Chintamani Taluk, presently working at Government High School, Hirekatiganahalli, Chikkaballapur District, who made payments for the sub-standard work are responsible. He has also recommended that **Sri. M Ramakrishna Reddy**, Taluk Engineer, SSA, C/o DDPI, Chikkaballapura and **The District Engineer**, SSA, have failed in their duties in allowing defective construction of work of the two class rooms. Further, he has reported that Sri. N.V Krishnappa, Ex-President, S.D.M.C, Government Higher Primary School,





K.Raguttahally, Chintamani Taluk, who was the contractor for the construction of the said two class rooms was also responsible, causing loss to the Government ex-chequer amounting to Rs.3.80 lakhs.

3. After completion of the investigation, a report was sent to the Government U/s.12(3) of the Karnataka Lokayukta Act against **Sri. Y.N Shivashankarappa**, the then Head Master, Government Higher Primary School, K.Raguttahally, Chintamani Taluk, presently working as Head Master, Government Higher Primary School, Pasapalodu, Gudibande Taluk, Chikkaballapur District **and Smt. Shoukath Banu**, Head Mistress, Govt. Composite High School, K.Raguttahally, Chintamani Taluk, presently working at Government High School, Hirekatiganahalli, Chikkaballapur District **only** as Sri. M Ramakrishna Reddy and Sri. M.G Sathish, who were working as Taluk Engineer and District Engineer respectively in the office of DDPI, Chikkaballapura, were not Government servants and also one Sri. N.V Krishnappa, Ex-President of S.D.M.C, Government Higher Primary School, K. Raguttahally, who was also not Government servant, as per reference No.1. In pursuance of the report, the Government of Karnataka was pleased to issue G.O. dated 15/06/2016 authorizing Hon'ble Upalokayukta to hold enquiry as per reference No.2. In pursuance of the G.O., Nomination was issued by the Hon'ble Upalokayukta on 29/06/2016 authorizing ARE-1 to hold enquiry and to report as per reference No. 3 and again this file was transferred from ARE-1 to ARE-7 as per reference No.4. In turn, this file is transferred from ARE-7 to ARE-14 as per reference No.5.



4. On the basis of the Nomination, the Articles of Charge against the DGO No.1 & 2 were framed by the Additional Registrar of Enquiries-1 which includes Articles of Charge at Annexure-I and Statement of Imputation of Misconduct at Annexure No. II are as follows:-

### **ANNEXURE-I**

### **CHARGE**

While you DGO No.1 **Sri. Y.N.Shivashankarappa** and you DGO No.2 **Smt. Shoukath Banu** were working as Head Master and Head Mistress of Government Higher Primary School, K.Raguttahally Village, Chintamani Taluk, Chikkaballapura District, two rooms were constructed in the school under SSA (Sarva Shikshana Abhiyanan) and NPEGEL (National Program for Education of Girls at Elementary Level) Scheme, but the construction work was found substandard and you were responsible for supervising the said work and also made payments towards the construction without ensuring quality of construction and therefore, you DGO No.1 and 2 have failed to perform your official duty properly and did not maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and therefore you DGO No.1 and 2 are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966. Hence, this charge.



## ANNEXURE-II

### STATEMENT OF IMPUTATION OF MISCONDUCT

2. It is alleged in the complaint that the two class rooms constructed under S.S.A. and N.P.E.G.E.L. at Government Higher Primary School, K.Raguttahalli, Chintamani Taluk, Chikkaballapur District were of sub-standard quality and unfit for occupation.
3. On the basis of the complaint after taking up investigation U/s.9 of Karnataka Lokayukta Act, the matter was referred to T.A.C., Karnataka Lokayukta.
4. As per the report of the I.O. the construction work of two class rooms under S.S.A. and N.P.E.G.E.L. was sub-standard in nature and cracks were developed in the walls and roof and the respondents along with one Sri M. Ramakrishna Reddy and Sri M.G Satish who were working as Taluk Engineer and District Engineer respectively in the office of D.D.P.I. Chikkaballapur (who are not the Government employees) and also one Sri. N.V Krishnappa, Ex. President of S.D.M.C. Government Higher Primary School, K.Raghuttahalli who is also not a Government Servant were all responsible for the said poor construction.
5. When comments were called for from respondents to the report of I.O., in their comments, respondents have denied the allegation in the report of the I.O.
6. Since, the facts and material on record prima-facie show that you DGO No.1 and 2 have committed misconduct under Rule 3(1)(ii) & (iv) of KCS (Conduct) Rules, 1966, acting under



section 12(3) of the Karnataka Lokayukta Act, recommendation was made to the Competent Authority to initiate disciplinary proceedings against you DGO No.1 and 2. The Government after consideration of materials has entrusted the enquiry to Hon'ble Upalokayukta. Hence, the charge.

2. The aforesaid '*Articles of Charge*' were served on the DGO No.1 and 2. The DGOs have appeared before this authority on 29/08/2016 and their first oral statement under Rule 11(9) of KCS (CCA) Rules, 1957 was recorded. The DGO No.1 and 2 have pleaded not guilty and claimed to be enquired about the charges.
3. According to the complaint, the DGO No.1 and 2 while constructing two class rooms under SSA (Sarva Shikshana Abhiyanan) and NPEGEL (National Program for Education of Girls at Elementary Level) Scheme have used low quality materials and therefore the cracks developed in the RCC roof as well as in the beams. So, the said work was of totally sub-standard quality and these DGOs are held responsible for causing loss to the Government.
4. After filing the present complaint before this authority and after receiving report from the I.O, the comments were called for from the DGOs. They have denied the allegations made in the complaint as well as in the I.O. report. They prayed to exonerate them from the present proceedings.



5. On careful consideration of the materials on record, the reply submitted by the DGOs was found not satisfactory.

6. The facts supported by the material on record prima-facie showed that the DGOs, being public servants failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servants and thereby committed misconduct as per Rule 3(1)(ii) & (iii) of KCS (Conduct) Rules, 1966 and made themselves liable for disciplinary action.

7. The Disciplinary Authority got examined the complainant as PW-1 and the I.O. as PW-2. Ex.P.1 to 6 were got marked on their side. On the other hand, the DGO No.2 and 1 themselves got examined as DW-1 & DW-2 respectively and Ex.D.1 & 15 were got marked on their side.

8. The points that arise for my consideration are:

Point No.1 : Whether the charge framed against the DGO No.1 & 2 are proved?

Point No.2 : What order?

9. Heard, perused the entire case record and heard the argument of both the side.

10. My answers to the above points are as under:

Point No. 1: **In the affirmative as against DGO No.1.**

**In the negative as against DGO No.2.**

Point no. 2 : **As per final order for the following ;**

## REASONS

11. **Point No.1** : The complainant by name **Sri. G. Munivenkatappa** S/o Subbarayappa, Keraguttahalli, Chintamani Taluk, Chikkaballapur District has filed the complaint against **1) Sri. N.V Krishnappa**, S.D.M.C, President **2) Promoted Head Master**, Government Higher Primary School, K.Raguttahally, Chintamani Taluk **3) Sri. M Ramakrishna Reddy**, Field Engineer, Sarva Shikshana Abhiyana, Chintamani alleging misconduct and dereliction of duty.
12. After lodging this complaint to this institution, Sri. B Nanjappa, Assistant Executive Engineer **and** Executive Engineer, TAC, Karnataka Lokayukta, Bengaluru had been directed to investigate into the matter and to report the same. The I.O. inspected the spot on 08/08/2008 and submitted his report to this institution. In his report, he has recommended that **Sri. Y.N Shivashankarappa**, the then Head Master, Government Higher Primary School, K.Raguttahally, Chintamani Taluk, presently working as Head Master, Government Higher Primary School, Pasapalodu, Gudibande Taluk, Chikkaballapur District **and Smt. Shoukath Banu**, Head Mistress, Govt. Composite High School, K.Raguttahally, Chintamani Taluk, presently working at Government High School, Hirekatiganahalli, Chikkaballapur District were responsible for the defective work because they made payments for the sub-standard work. He has also recommended that **Sri. M Ramakrishna Reddy**, Taluk Engineer, SSA, C/o DDPI, Chikkaballapura and **The District Engineer**, SSA, have failed in their duties in allowing defective construction of work of the



two class rooms. Further, he has reported that Sri. N.V Krishnappa, Ex-President, S.D.M.C, Government Higher Primary School, K.Raguttahally, Chintamani Taluk was also responsible because he who was the contractor for the construction of two class rooms which are found to be defective and of sub-standard quality causing loss to the Government ex-chequer amounting to Rs.3.80 lakhs.

13. After completion of the investigation, a report was sent to the Government U/s.12(3) of the Karnataka Lokayukta Act against **Sri. Y.N Shivashankarappa**, the then Head Master, Government Higher Primary School, K.Raguttahally, Chintamani Taluk, presently working as Head Master, Government Higher Primary School, Pasapalodu, Gudibande Taluk, Chikkaballapur District **and Smt. Shoukath Banu**, Head Mistress, Govt. Composite High School, K.Raguttahally, Chintamani Taluk, presently working at Government High School, Hirekatiganahalli, Chikkaballapur District **only** as Sri. M Ramakrishna Reddy and Sri. M.G Sathish, who were working as Taluk Engineer and District Engineer respectively in the office of DDPI, Chikkaballapura were not Government servants and also one Sri. N.V Krishnappa, Ex-President of S.D.M.C, Government Higher Primary School, K. Raguttahally was also not Government servant.

14. The DGO No.1 and 2 have filed their written statement in which DGO No.1 has denied the allegations made in the complaint as well as in I.O. report. Further, he has also contended that he used to report the actual facts and circumstances to his superior officers from time to time while the said two class rooms were under construction. Regarding this aspect he has produced the letters addressed to his



superior officers. He has also contended that he had acted and discharged his duty as per the decisions of S.D.M.C. Actual construction work was executed by the President of S.D.M.C and under the supervision and guidance of Taluk Engineer. As such, his role in this regard was very limited for conducting S.D.M.C meetings and reporting the same to all his superior officers. Thus, he has discharged his duties with absolute integrity and he is not guilty of any misconduct. Hence, prayed to exonerate him from the present proceedings.

15. DGO No.2 also filed her written statement in which she has denied the allegations made in the complaint as well as in I.O. report. Further, she has also contended that she never worked as Head Mistress of the Government Higher Primary School, K.Raghuttahally Village. She was not a member of S.D.M.C of the said school at any point of time. The construction of the said two class rooms was never entrusted to her, as she was not a member of the S.D.M.C committee. By the time, she took over the charge of the composite high school, the building of primary school was already constructed and completed. So, she had no role to play in the construction of the said two class rooms. No work was pending when she took the charge. Hence, she is not at all responsible for the construction of the two class rooms which are found to be sub-standard. Hence, prayed to exonerate her from the present proceedings.

16. The complainant by name G. Munivenkattappa got examined as PW-1. He has deposed before this authority in his chief examination as “2007ನೇ ಸಾಲಿನಲ್ಲಿ ಹಾಜರಿರುವ ಆ.ಸ.ನೌರರು ಕೆ. ರಾಗುಟ್ಟಹಳ್ಳಿ, ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ





ಶಾಲೆಯಲ್ಲಿ ಮುಖ್ಯ ಶಿಕ್ಷಕರಾಗಿ ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದರು. 2007ನೇ ಸಾಲಿನಲ್ಲಿ ಎಸ್.ಎಸ್.ಎ ಮತ್ತು ಎನ್.ಇ.ಜಿ. ಯೋಜನೆಯಡಿಯಲ್ಲಿ 2 ಶಾಲೆ ಕೊಠಡಿಗಳನ್ನು ಕಟ್ಟುತ್ತಿದ್ದರು. ಕಳಪೆ ಕಾಮಗಾರಿ ಮಾಡುತ್ತಿದ್ದ ಕಾರಣ ಸೆಂಟ್ರಿಂಗ್ ತೆಗೆಯುತ್ತಿದ್ದಾಗ ಚಾವಣಿಯ ಭೀಮ್ ಕುಸಿದಿತ್ತು. ತುರ್ತು ಕಾಮಗಾರಿ ಮಾಡಿ ಆಗುತ್ತಿದ್ದ ಅನಾಹುತವನ್ನು ತಪ್ಪಿಸುವ ಸಲುವಾಗಿ ಇಟ್ಟಿಗೆಯನ್ನು ಉಪಯೋಗಿಸಿ ಪಿಲ್ಲರ್ ನಿರ್ಮಾಣ ಮಾಡಿ ಚಾವಣಿ ಕುಸಿಯದಂತೆ ತಡೆ ಮಾಡಿದ್ದಾರೆ. ಇಟ್ಟಿಗೆಯಿಂದ ಪಿಲ್ಲರ್ ನಿರ್ಮಾಣ ಮಾಡುವ ಬಗ್ಗೆ ಅಂದಾಜು ಪಟ್ಟಿಯಲ್ಲಿ ಇರಲಿಲ್ಲ. ಒಳ್ಳೆಯ ಗುಣಮಟ್ಟದ ಇಟ್ಟಿಗೆ ಮತ್ತು ಸಿಮೆಂಟ್ ಉಪಯೋಗಿಸದೆ ಇದ್ದ ಕಾರಣ ಗೋಡೆಗಳು ಬಿರುಕು ಬಂದಿದೆ. ಚಾವಣಿಯಲ್ಲಿ ಬಿರುಕು ಬಂದಿದೆ ಮತ್ತು ಮಳೆ ನೀರು ಶೇಖರಣೆ ಆಗುತ್ತದೆ. ಸದರಿ ಶಾಲೆಯ ಕೊಠಡಿಗಳು ಉಪಯೋಗಕ್ಕೆ ಯೋಗ್ಯ ಇಲ್ಲ ಮತ್ತು ಈ ತನಕ ಉಪಯೋಗಿಸುತ್ತಿಲ್ಲ. ಶಾಲೆಯ ಕೊಠಡಿಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಹಣ ಅಂದಾಜು 3,60,000 ರೂ.ಗಳನ್ನು ಬಿಲ್ ಮಾಡಿಕೊಂಡಿದ್ದಾರೆ. ಶಾಲೆಯ ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಆ.ಸ.ನೌರರು ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಿಸಿದ್ದಾರೆ”. Form No.I & II are got marked as Ex.P.1 and 2 respectively. He has also deposed that when the I.O. Sri. Nanjappa visited the spot and inspected the said two class rooms, he found the cracks on the walls and on roof and also opined that they are not suitable for occupation. He drew a mahazar in the presence of witnesses and also took the photographs of the said two class rooms. The said mahazar is got marked as Ex.P.3. Twelve photographs are got marked as Ex.P.4. The newspaper publication in Samyukta Karnataka dated 01/08/2008 captioned as “ಬಳಕೆಗೆ ಯೋಗ್ಯವಲ್ಲದ ಶಾಲಾ ಕೊಠಡಿಗಳು” also got marked as Ex.P.5. These are all the documents on which the complainant has relied upon.

17. I have gone through Ex.P.3 i.e. spot mahazar drawn on 08/08/2008 in the presence of Raghunatha Reddy, BEO, Chintamani; Sri. Y.N Shivashankarappa, the then Head Master; Smt. Shoukath Banu, Head Mistress; Sri. M.G Sathish; District Engineer, DDPI office, Chikkaballapura; Sri. N.V Krishnappa, Ex-President, Government



Higher Primary School, S.D.M.C; Sri. L Srinivasa Reddy, President, Kotagale Gram Panchayath and this complainant Sri. G. Munivenktappa. The I.O. has stated in this mahazar very clearly as follows:

“ವಿವಾದಿತ ಶಾಲಾ ಕೊಠಡಿಯ ಕಾಮಗಾರಿಯ ಬಗ್ಗೆ ಸ್ಥಳ ತನಿಖೆ ಮಾಡಲಾಗಿ ಎರಡು ಶಾಲಾ ಕೊಠಡಿಗಳನ್ನು 2006-07ನೇ ಸಾಲಿನಲ್ಲಿ ಕಟ್ಟಲಾಗಿರುತ್ತದೆ. ಒಂದು ಶಾಲಾ ಕೊಠಡಿಯನ್ನು **NPEGEL** ಅನುದಾನದಡಿಯಲ್ಲಿ ರೂ.1.5 ಲಕ್ಷ ಹಾಗೂ ಎರಡನೇ ಕೊಠಡಿ ಕಾಮಗಾರಿಯನ್ನು **SSA** ಅನುದಾನದಡಿ ರೂ.2.3 ಲಕ್ಷ ನಿರ್ಮಾಣ ಮಾಡಿರುತ್ತಾರೆ. ಈ ಎರಡೂ ಶಾಲಾ ಕಟ್ಟಡ ಕಾಮಗಾರಿಯನ್ನು ಶಾಲಾ ಮಾಜಿ **SDMC** ಅಧ್ಯಕ್ಷರಾದ ಶ್ರೀ. ಎನ್.ವಿ ಕೃಷ್ಣಪ್ಪರವರು ನಿರ್ಮಾಣ ಮಾಡಿರುತ್ತಾರೆ. ಈ ಎರಡು ಶಾಲಾ ಕೊಠಡಿಗಳಲ್ಲಿ ಈ ಕೆಳಕಂಡ ನ್ಯೂನತೆಗಳು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

- i. ಗೋಡೆಗಳಲ್ಲಿ ಬಿರುಕುಗಳು ಕಂಡು ಬಂದಿರುತ್ತದೆ.
- ii. **RCC** ಛಾವಣಿಯಲ್ಲಿಯೂ ಸಹ ಬಿರುಕುಗಳು ಕಂಡು ಬಂದಿರುತ್ತದೆ.
- iii. ಈ **RCC** ಛಾವಣಿಯ ತೆಳದಲ್ಲಿ ಅಳವಡಿಸಿದ ಎರಡೂ **RCC** ಬೀಮ್‌ಗಳಲ್ಲಿ ಎರಡು ಮೂರು ಕಡೆ ಪೂರ್ತಾ ಬಿರುಕು ಬಂದಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.
- iv. **SSA** ಅನುದಾನದಡಿಯಲ್ಲಿ ಕೈಗೊಂಡಿರುವ ಕಾಮಗಾರಿಯ ಒಂದು ಶಾಲಾ ಕೊಠಡಿಯಲ್ಲಿ **RCC** ಛಾವಣಿಯ ತೆಳದಲ್ಲಿ 2 **RCC** ಬೀಮ್ ಅಳವಡಿಸಲಾಗಿದ್ದು ಎರಡೂ ಬೀಮ್‌ಗಳು ಬಾಗಿದ್ದು ಮಧ್ಯಭಾಗದಲ್ಲಿ ಇಟ್ಟಿಗೆಗಳನ್ನು ಉಪಯೋಗಿಸಿ ಎರಡು ಕಂಬಗಳನ್ನು ನಿರ್ಮಿಸಿರುತ್ತಾರೆ.
- v. **RCC** ಬೀಮ್‌ಗಳಲ್ಲಿ ಬಿರುಕು ಬಂದಿರುವ ಜಾಗದಲ್ಲಿ ಪ್ಲಾಸ್ಟಿಂಗ್‌ನ್ನು ಒಡೆಯಲಾಗಿ ಈಗಾಗಲೇ ಬಂದಿರುವ ಬಿರುಕು ಬೀಮ್‌ನಲ್ಲಿ ಬಂದಿರುತ್ತದೆ.
- vi. ಅದೇ ರೀತಿ ಹಿಂಭಾಗದ ಗೋಡೆಗಳಲ್ಲಿ ಬಿರುಕು ಕಂಡುಬಂದಿದ್ದು ಪ್ಲಾಸ್ಟಿಂಗ್‌ನ್ನು ಒಡೆಯಲಾಗಿ ಮತ್ತು ಇಟ್ಟಿಗೆ ಕಟ್ಟಡಕ್ಕೆ ಉಪಯೋಗಿಸಲಾಗಿರುವ ಗಾರೆಯನ್ನು ಕೆರೆಯಲಾಗಿ ಸುಲಭವಾಗಿ ಉದುರಿರುತ್ತದೆ. ಇಟ್ಟಿಗೆಯು ಒಳ್ಳೆಯ ಗುಣಮಟ್ಟದ್ದು ಆಗಿರುವುದಿಲ್ಲ.



vii. ಒಟ್ಟಾರೆ ಸದರಿ ಕೊಠಡಿಗಳ ಕಾಮಗಾರಿಯು ಅತಿ ಕಳಪೆ ಮಟ್ಟದಾಗಿರುತ್ತದೆ.

viii. ಈ ಎರಡೂ ಶಾಲಾ ಕೊಠಡಿಗಳು ಉಪಯೋಗಿಸಲು ಅನರ್ಹವಾಗಿರುತ್ತವೆ.

ಈ ಸದರಿ ಸ್ಥಳ ಮಹಜರಿಯನ್ನು ತನಿಖಾಧಿಕಾರಿಗಳು ಹೇಳಿದಂತೆ ಬರೆದು ಎಲ್ಲಾ ಮಹಜರುದಾರರಿಗೆ ಓದಿ ತಿಳಿಸಿ ಅವರ ಒದ್ದಿಗೆಯನ್ನು ಸಹಿ ಮುಖೇನ ಪಡೆಯಲಾಯಿತು”.

This mahazar is signed by all persons mentioned above. Further, Ex.P.4 is 12 photographs of the said two class rooms. They clearly show the cracks on the wall, on roof and on beam. Here, the I.O. also got examined as PW-2 and deposed about his visit to the spot and inspection of the said two class rooms. He has deposed very clearly in his chief examination as “ಕಟ್ಟಡಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಆ ಎರಡು ಕೊಠಡಿಗಳಲ್ಲಿ ನ್ಯೂನತೆಗಳು ಕಂಡುಬಂದವು. ಅಂದರೆ ಗೋಡೆಗಳಲ್ಲಿ ಬಿರುಕುಗಳು ಇದ್ದವು. ಆರ್‌ಸಿಸಿ ಭಾವಣೆಯಲ್ಲಿ ಬಿರುಕುಗಳು ಇದ್ದವು. ಆರ್‌ಸಿಸಿ ಭಾವಣೆಯ ಕೆಳಭಾಗದಲ್ಲಿ ಅಳವಡಿಸಲಾಗಿದ್ದಂತಹ ಆರ್‌ಸಿಸಿ ಬಿಮ್‌ನಲ್ಲಿ ಸಹಾ ಬಿರುಕುಗಳು ಇದ್ದವು ಮತ್ತು ಭಾಗಿದ್ದವು. ಇದರ ಮಧ್ಯಭಾಗದಲ್ಲಿ ಇಟ್ಟಿಗೆಯನ್ನು ಉಪಯೋಗಿಸಿ ಎರಡು ಕಂಬಗಳನ್ನು ನಿರ್ಮಿಸಿರುವುದು ಕಂಡುಬಂತು. ಬಿಮ್ ಮೇಲಿನ ಪ್ಲಾಸ್ಟರ್‌ನ್ನು ತೆಗೆದು ನೋಡಿದಾಗ ಬಿಮ್‌ನಲ್ಲಿಯೂ ಸಹಾ ಪೂರ್ಣ ಪ್ರಮಾಣದ ಬಿರುಕುಗಳು ಇದ್ದಿದ್ದು ಕಂಡುಬಂತು. ಆ ಕಟ್ಟಡದ ನಾಲ್ಕು ಕಡೆಯ ಗೋಡೆಗಳ ಗಾರೆಯನ್ನು ಕೆರೆಯಲಾಗಿ, ಸುಲಭವಾಗಿ ಉದುರಿದವು. ಇಟ್ಟಿಗೆಯ ಒಳ್ಳೆಯ ಗುಣಮಟ್ಟದ್ದು ಆಗಿರಲಿಲ್ಲ. ಒಟ್ಟಾರೆ ಆ ಎರಡು ಕೊಠಡಿಗಳ ಕಾಮಗಾರಿ ಅತಿ ಕಳಪೆ ಮಟ್ಟದಾಗಿದ್ದು ಕಂಡುಬಂತು ಮತ್ತು ಅವುಗಳನ್ನು ಉಪಯೋಗಿಸಲು ಯೋಗ್ಯವಾಗಿರಲಿಲ್ಲ”. His report is got marked as Ex.P.6. In this report also he has mentioned like above only. Further, he has also mentioned the persons who are responsible for the said defective work, are as follows:

**a) The Headmasters who have made the payments for the sub-standard work:-**

- i. Sri. Y.N Shivashankarappa, Headmaster,  
Government Higher Primary School, K.  
Raghattahally, Chintamani Taluk.

- ii. Smt. Shaukath Banu, Headmistress, Government Composite High School, K. Raghuttahally, Chintamani Taluk.

**b) The Engineer who have allowed sub-standard work and issued letters for release of payment are:-**

- i. Sri. M Ramakrishna Reddy, Taluk Engineer, SSA, C/o DDPI, Chikkaballapura.

**c) The District Engineer, SSA, has failed in his duties in allowing defective construction work of these two class rooms.**

- i. Sri. M.G Satish, District Engineer, SSA, office of the DDPI, Chikkaballapura.

**d) Sri. N.V Krishnappa, Ex-President S.D.M.C, Government Higher Primary School, K. Raghuttahally who was the contractor for the construction of above two class rooms, which are found to be of defective and are of sub-standard, causing loss to the Government Ex-chequer amounting to R.3.80 lakhs is also to be held responsible.**

(Here, Sri. M Ramakrishna Reddy, Taluk Engineer; Sri. M.G Satish, District Engineer and Sri. N.V Krishnappa, Ex-President S.D.M.C are not Government servants)

18. At last, I.O. has opined that **“the construction of both the class rooms taken up under SSA and NPEGEL are found to be of sub-**

**standard, defective and unfit for occupation. The allegation made by the complainant is substantiated".** Here, it is very important to note that these DGOs have not denied the aspect of quality of construction. But their contention is that as per the approval/permission from the Engineer and their Superior Officer, they had issued cheques. Hence, they are not at all responsible for the sub-standard quality construction. Therefore, they contend that they have not committed any kind of dereliction of duty or misconduct.

19. Here, it is also very pertinent to note that one K.V Krishnappa was the Ex-President of S.D.M.C, Government Higher Primary School, K. Raghuttahally. He was the contractor for the construction of these two class rooms. This fact is stated in I.Os report and the complainant also admitted the same.
20. The DGO No.1 and 2 got examined as DW-2 and 1 respectively. DGO No.1 Sri. Y.N Shivashankarappa has deposed before this authority that Sri. N.V Krishnappa, who was the President of S.D.M.C was the contractor for the said construction. He used to release the amount as per the report given by the Engineer of SSA. Before releasing the amount, they used to pass resolution also. He had released the last bill amount by obtaining the permission from BEO. This DGO No.1 has produced the said documents which are got marked as Ex.D.12 to Ex.D.16. Of course, he had released the amount to the contractor after obtaining necessary approval and permission from the Engineer as well as BEO. But, he being Secretary of the said S.D.M.C, he was responsible for all the decisions



taken by the said S.D.M.C. As a Headmaster of the said school and Member Secretary of S.D.M.C, he had to observe the quality of the construction. But he has not done it. Though the complainant deposed that cracks were found on the walls, roof and beams, though the mahazar as well as the report of the I.O. revealed the said aspect, this DGO No.1 has deposed in his cross examination as “ಈ ಕಟ್ಟಡದ ಗೋಡೆ ಮತ್ತು ಮೇಲ್ಭಾಗದಲ್ಲಿ ಬಿರುಕುಗಳು ಬಿಟ್ಟಿವೆ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ. ನನ್ನ ನಿರ್ಲಕ್ಷ್ಯತನದಿಂದ ಕಾಮಗಾರಿ ಕಳಪೆ ಮಟ್ಟದ್ದು ಆಗಿರುತ್ತದೆ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ. ಸಾಕ್ಷಿ ಮುಂದುವರೆದು ನುಡಿಯುತ್ತಾರೆ, ಸದರಿ ಕಟ್ಟಡವನ್ನು ಈಗಲೂ ಸಹಾ ಉಪಯೋಗಿಸಲಾಗುತ್ತಿದೆ ಎಂದು”. Regarding this aspect, the I.O. has deposed in his cross examination as “ಇದೇ ಕೊಠಡಿಗಳಲ್ಲಿ ಈಗಲೂ ಸಹಾ ತರಗತಿಗಳು ನಡೆಯುತ್ತಿವೆ ಎನ್ನುವ ಬಗ್ಗೆ ನನಗೆ ಗೊತ್ತಿಲ್ಲ. ಸಾಕ್ಷಿ ಸ್ವತಃ ನುಡಿಯುತ್ತಾರೆ ನಾನು ಸ್ಥಳ ತನಿಖೆಗೆ ಹೋದಾಗ ಆ ಎರಡು ಕೊಠಡಿಗಳ ಬೀಗ ಹಾಕಲಾಗಿತ್ತು ಎಂದು”.

21. The DGO No.2 Shaukath Banu got examined as DW-1. She has deposed that she had released Rs.33,500/- only to the contractor towards the construction work. By the time she took over the charge of the said Composite High School, the construction work was completed. So, she is in no way concerned with the sub-standard construction. After the completion of the said construction work, as per the direction of DDPI, Kolar District, District Subordinate Coordinator enquired into the matter and reported the same to the Additional Commissioner (Admn.), office of the Commissioner, Public Instruction Department, Bengaluru, stating that Smt. Shaukath Banu is in no way concerned with the sub-standard construction work. She has produced the said report which is got marked as Ex.D.9. I have gone through this report. Sri. K. Manjunath, District Subordinate Coordinator, Chikkaballapura District visited the spot and also verified the documents relating to the said construction work at BEO



office. As the contractor Sri. N.V Krishnappa was pressurizing this DGO No.2 to pass final bill regarding the said work, after obtaining approval from the BEO, she had issued a cheque for Rs.33,500/- towards the final bill. In the same way, the DGO No.1 Sri. Y.N Shivashankarappa also by obtaining the approval from the BEO had issued cheques to the contractor. So, this report says that Smt. Shaukath Banu had issued cheque by obtaining approval from the BEO. So, she is in no way concerned with the construction of sub-standard work. But, this report does not say anything about Sri. Y.N Shivashankarappa except that he had issued cheque dated 01/03/2008 by obtaining permission from the BEO. The DGO No.2 also produced Ex.D.10, a letter written by DDPI, Chikkaballapura to the Additional Commissioner (Admn.), office of the Commissioner, Public Instruction Department, Bengaluru, which is as under:

“ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ, ಕೆ. ರಾಗುಟ್ಟಹಳ್ಳಿ, ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ, ಇಲ್ಲಿನ ಶಾಲಾ ಕೊಠಡಿಯನ್ನು ಕಳಪೆಯಿಂದ ನಿರ್ಮಿಸಿರುವ ಬಗ್ಗೆ ಸಲ್ಲಿಕೆಯಾಗಿರುವ ದೂರಿನ ಕುರಿತು ಶ್ರೀ. ಕೆ. ಮಂಜುನಾಥ, ಉಪಸಮನ್ವಯಾಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಯೋಜನಾ ಕಛೇರಿ, ಆರ್.ಎಂ.ಎಸ್.ಎ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ರವರಿಂದ ತನಿಖೆ ನಡೆಸಲಾಗಿರುತ್ತದೆ. ತನಿಖಾ ವರದಿಯ ಪ್ರಕಾರ ಶ್ರೀಮತಿ. ಶೌಕತ್ ಬಾನು, ಮುಖ್ಯ ಶಿಕ್ಷಕರು ರವರು ಕಳಪೆ ಕಾಮಗಾರಿಯಲ್ಲಿ ಭಾಗಿಯಾಗಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿದುಬಂದಿರುತ್ತದೆ. ತನಿಖಾ ವರದಿಯೊಂದಿಗೆ ಪ್ರಕರಣದ ಬಗ್ಗೆ ವರದಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ”.

22. Further, DGO No.2 also produced letter dated 17/07/2008 to BEO, Chintamani Taluk in which she has clearly stated that the contractor by name Sri. N Krishnappa was pressurizing her to issue cheque

towards the final bill and hence prayed for order. The BEO permitted for issuance of the cheque for Rs.33,500/-.

23. Here, this DGO No.2 was not a member of S.D.M.C. At first, she was the Headmistress of Government High School, K. Raghuttahally. Thereafter, as per the Government order, the Government Higher Primary School merged with Government High School and became Composite High School. Before that, the DGO No.1 had issued cheques towards the bills and construction of the said work was also completed. Regarding this aspect, she has produced Memorandum issued by the office of the Commissioner of Public Instruction. Further, she has deposed very clearly in her cross examination as “ನಾನು ಪ್ರೌಢಶಾಲೆಯ ಮುಖ್ಯೋಪಾಧ್ಯಾಯಿನಿಯಾಗಿದ್ದೆ. ನಂತರದಲ್ಲಿ ಸಂಯುಕ್ತ ಶಾಲೆಯ ಮುಖ್ಯೋಪಾಧ್ಯಾಯಿನಿಯಾದೆ. ನಾನು 1999 ರಿಂದ 2012 ರವರೆಗೆ ನಾನು ಪ್ರೌಢಶಾಲೆಯ ಮುಖ್ಯೋಪಾಧ್ಯಾಯಿನಿಯಾಗಿದ್ದೆ. 2008 ರಿಂದ 2009ರವರೆಗೆ ನಾನು ಸಂಯುಕ್ತ ಶಾಲೆಯ ಮುಖ್ಯೋಪಾಧ್ಯಾಯಿನಿಯಾಗಿದ್ದೆ..... ಎಸ್‌ಡಿಎಂಸಿ ಮಾರ್ಗಸೂಚಿಯ ಪ್ರಕಾರ ನೀವು ಕಟ್ಟಡ ಕಾಮಗಾರಿಯ ಮೇಲುಸ್ತುವಾರಿ ಮಾಡಬೇಕು ಮತ್ತು ಕಾಮಗಾರಿಯ ಬಗ್ಗೆ ತೃಪ್ತಿ ಕಂಡುಬಂದಲ್ಲಿ ಮಾತ್ರವೇ ನೀವು ಚೆಕ್‌ನ್ನು ನೀಡಬೇಕಾಗಿತ್ತು ಎಂದು ಮಾಡಿದ ಸಲಹೆಗೆ ಸಾಕ್ಷಿ ಸ್ವತಃ ನುಡಿಯುತ್ತಾರೆ ನಾನು ಸಂಯುಕ್ತ ಮುಖ್ಯೋಪಾಧ್ಯಾಯಿನಿಯಾಗಿ ಪ್ರಭಾರ ವಹಿಸಿಕೊಳ್ಳುವ ಸಮಯಕ್ಕೆ ಸದರಿ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿತ್ತು ಮತ್ತು ಬಿಇಟಿರವರ ಆದೇಶದಂತೆ ಗುತ್ತಿಗೆದಾರರಿಗೆ ನಾನು ಚೆಕ್‌ನ್ನು ನೀಡಿದೆ ಎನ್ನುತ್ತಾರೆ. ಬಿಇಟಿರವರ ಆದೇಶ ಪಡೆದೇ ನಾನು ಚೆಕ್‌ನ್ನು ನೀಡಬೇಕಾಗಿರಲಿಲ್ಲ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ. ಕಾಮಗಾರಿಯ ಬಗ್ಗೆ ಸಂಬಂಧಪಟ್ಟ ಇಂಜಿನಿಯರ್‌ರವರು ಹಿಂದಿನ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರಿಗೆ ಸರ್ಟಿಫಿಕೇಟ್ ನೀಡಿದ್ದರು. ಅದನ್ನು ನಾನು ಹಾಜರುಪಡಿಸಿಲ್ಲ. ಆಸನೊ-1ರವರು ಹಾಜರುಪಡಿಸಬಹುದು”. Thus, from the deposition of DGO No.2 as well as from the documents produced by her, it is revealed that DGO No.2 is in no way concerned with the sub-standard construction. She had issued a cheque to the contractor towards the final bill by obtaining permission from BEO.



24. But, DGO No.1 was working as the Headmaster of Higher Primary School and he was the Member Secretary of S.D.M.C and during his tenure the construction of the said two class rooms took place. Further, he has deposed that he used to release the amount to the contractor on the basis of the report of the Engineer. Further, he has deposed in his cross examination as “ನಾನು ಸಹಾ ಎಸ್‌ಡಿಎಂಸಿಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯಾಗಿದ್ದೆ ಎನ್ನುವುದು ಸರಿ. ಸಭೆಯ ನಡವಳಿಗಳನ್ನು ನಾನೇ ಬರವಣಿಗೆ ಮಾಡಬೇಕು ಮತ್ತು ಮಾಡಿರುತ್ತೇನೆ ಎನ್ನುವುದು ಸರಿ. ಆ ಸಭೆಯಲ್ಲಿ ತೆಗೆದುಕೊಳ್ಳುವ ಎಲ್ಲಾ ತಿರ್ಮಾನಗಳಿಗೂ ಸಹಾ ನಾನು ಜವಾಬ್ದಾರನಾಗಿರುತ್ತೇನೆ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ. ಸಮಿತಿಯ ಮಾರ್ಗಸೂಚಿ ಪ್ರಕಾರ, ಸಮಿತಿಯಲ್ಲಿರುವವರಿಗೆ ಗುತ್ತಿಗೆಯನ್ನು ಕೊಡಲು ಬರುವುದಿಲ್ಲ ಎಂದು ಮಾಡಿದ ಸಲಹೆಗೆ ಸಾಕ್ಷಿ, ಇಲ್ಲ ಮಾರ್ಗಸೂಚಿ ಪ್ರಕಾರ ಸಮಿತಿಯಲ್ಲಿರುವವರಿಗೇನೆ ಗುತ್ತಿಗೆ ಕೊಡಬೇಕು ಎಂದಿದೆ ಎನ್ನುತ್ತಾರೆ..... ಈ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ನಾನು ಒಟ್ಟು 3,46,500/-ರೂ. ಹಣ ಬಿಡುಗಡೆ ಮಾಡಿರುತ್ತೇನೆ. ಈ ಹಣಕ್ಕೆ ನಾನು ಅಭಿಯಂತರರ ಅನುಮೋದನೆಯನ್ನು ಪಡೆದಿರುತ್ತೇನೆ”. Thus, as he was working as the Headmaster of the said Higher Primary School as well as the Member Secretary of S.D.M.C, it was his duty to supervise the construction and thereafter to make payment. But, he has not done it. So, it can be said that this DGO No.1 who made the payments to the contractor for the sub-standard work is also responsible for the defective work.

25. For the above said reasons and discussion, I answer point No.1 in the affirmative as against DGO No.1 and in the negative as against DGO No.2.

26. **Point No. 2** : For the above said reasons and discussion it can be said without any hesitation that the disciplinary authority has proved the charge leveled against DGO No.1 but not against DGO No.2.

27. Hence, I proceed to pass the following:



**ORDER**

The Disciplinary Authority has **proved** the charge framed against DGO No.1 **Sri Y.N Shivashankarappa**, the then Head Master, Government Higher Primary School, K.Raguttahalli, Chintamani Taluk, Presently working as Head Master, Government Higher Primary School, Pasapalodu, Gudibande Taluk, Chikkaballapur District but **not proved** against DGO No.2 **Smt. Shaukath Banu**, Head Mistress, Government Composite High School, K.Raguttahalli, Chintamani Taluk, presently working at Government High School, Hirekatiganahalli, Chikkaballapur District.

The Date of Retirement of DGO No.1 and 2 are 30/06/2021 and 30/04/2024 respectively.

This report be submitted to the Hon'ble Upalokayukta-2 in a sealed cover forthwith.

Dated this the 25<sup>th</sup> November, 2020

  
25/11/20

**(K.BHAGYA)**

Additional Registrar Enquiries-14,  
Karnataka Lokayukta,  
Bangalore.

**ANNEXURES**

| <b>Sl. No.</b> | <b>Particulars of Documents</b>                                                       |                                                                                                                                                                                                 |
|----------------|---------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>1</b>       | <b>Witness examined on behalf of the Disciplinary Authority</b>                       |                                                                                                                                                                                                 |
|                | <b>PW-1</b>                                                                           | Sri G. Munivenkatappa S/o Subbarayappa, Keraguttahalli, Chintamani Taluk, Chikkaballapur District                                                                                               |
|                | <b>PW-2</b>                                                                           | Sri. B. Nanjappa, Executive Engineer, TAC, Karnataka Lokayukta, Bengaluru (now retired)                                                                                                         |
| <b>2</b>       | <b>Documents marked on behalf of the Disciplinary Authority<br/>Ex.P-1 to Ex.P-10</b> |                                                                                                                                                                                                 |
|                | <b>Ex.P.1 &amp; 1(a)</b>                                                              | Form No.1 with Signature                                                                                                                                                                        |
|                | <b>Ex.P.2 &amp; 2(a)</b>                                                              | Form No.2 with Signature (Affidavit)                                                                                                                                                            |
|                | <b>Ex.P.3, 3(a) &amp; 3(b)</b>                                                        | Spot Mahazar with Signature                                                                                                                                                                     |
|                | <b>Ex.P.4</b>                                                                         | Photographs                                                                                                                                                                                     |
|                | <b>Ex.P.5</b>                                                                         | Newspaper                                                                                                                                                                                       |
|                | <b>Ex.P.6 &amp; 6(a)</b>                                                              | Investigation Report with Signature                                                                                                                                                             |
|                | <b>Ex.P.6(b)</b>                                                                      | Documents pertaining to Ex.P.6                                                                                                                                                                  |
| <b>3</b>       | <b>Witness examined on behalf of the DGO, Documents marked on behalf of the DGO</b>   |                                                                                                                                                                                                 |
|                | <b>DW-1</b>                                                                           | Smt. Shaukath Banu, Head Mistress, Government Composite High School, K.Raguttahalli, Chintamani Taluk, presently working at Government High School, Hirekatiganahalli, Chikkaballapur District. |

|          |                                                                       |                                                                                                                                                                                                                                               |
|----------|-----------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|          | <b>DW-2</b>                                                           | Sri Y.N.Shivashankarappa, the then Head Master, Government Higher Primary School, K.Raguttahalli, Chintamani Taluk, Presently working as Head Master, Government Higher Primary School, Pasapalodu, Gudibande Taluk, Chikkaballapur District. |
| <b>4</b> | <b>Documents marked on behalf of the DGOs through the complainant</b> |                                                                                                                                                                                                                                               |
|          | <b>Ex.D.1</b>                                                         | G.O. dtd: 11/03/2008                                                                                                                                                                                                                          |
|          | <b>Ex.D.2</b>                                                         | Letter dtd: 01/03/2008 addressed to BEO, Chintamani Taluk, Chintamani                                                                                                                                                                         |
|          | <b>Ex.D.3</b>                                                         | Letter dtd: 17/07/2008 addressed to BEO, Chintamani Taluk, Chintamani                                                                                                                                                                         |
|          | <b>Ex.D.4</b>                                                         | Office Memorandum                                                                                                                                                                                                                             |
|          | <b>Ex.D.5</b>                                                         | G.O. dtd: 02/03/2009                                                                                                                                                                                                                          |
|          | <b>Ex.D.6</b>                                                         | Letter dtd: 01/03/2008 addressed to BEO, Chintamani Taluk, Chintamani                                                                                                                                                                         |
|          | <b>Ex.D.7</b>                                                         | Letter dtd: 17/07/2008 addressed to BEO, Chintamani Taluk, Chintamani                                                                                                                                                                         |
|          | <b>Ex.D.8</b>                                                         | G.O. dtd: 11/03/2008                                                                                                                                                                                                                          |
|          | <b>Ex.D.9</b>                                                         | Visit Report dtd: 22/03/2014                                                                                                                                                                                                                  |
|          | <b>Ex.D.10</b>                                                        | Letter dtd: 03/04/2014 addressed to Addl. Commissioner (Admn.), O/o Commissioner, PID, Nrupathunga Road, Bengaluru                                                                                                                            |

|                |                                                                                              |
|----------------|----------------------------------------------------------------------------------------------|
| <b>Ex.D.11</b> | Indemnity                                                                                    |
| <b>Ex.D.12</b> | Meeting Proceedings                                                                          |
| <b>Ex.D.13</b> | Letter dtd: 10/08/2007 addressed to BEO, Chintamani, Chintamani Taluk                        |
| <b>Ex.D.14</b> | Letter dtd: 01/03/2008 addressed to BEO, Chintamani, Chintamani Taluk                        |
| <b>Ex.D.15</b> | Letter dtd: 29/01/2009 addressed to DD, PID, Chikkaballapura                                 |
| <b>Ex.D.16</b> | Letter addressed to H.M, Government Composite High School, K.Raguttahalli, Chintamani Taluk. |

Dated this the 25<sup>th</sup> November, 2020

  
25/11/20

**(K.BHAGYA)**

Additional Registrar Enquiries-14,  
Karnataka Lokayukta,  
Bangalore.

